

Rep. by Act.....⁵⁶ of 1974, 52 & 54, I

THE MINERAL OILS (ADDITIONAL DUTIES OF
EXCISE AND CUSTOMS) AMENDMENT ACT, 1964

No. 41 OF 1964

[18th December, 1964.]

An Act further to amend the Mineral Oils (Additional Duties of
Excise and Customs) Act, 1958.

BE it enacted by Parliament in the Fifteenth Year of the Republic
of India as follows:—

1. This Act may be called the Mineral Oils (Additional Duties of
Excise and Customs) Amendment Act, 1964. Short
title.

2. In the Mineral Oils (Additional Duties of Excise and Customs) Amend-
ment of
long
title.
27 of 1958. Act, 1958 (hereinafter referred to as the principal Act), in the long
title, for the words "certain mineral oils", the words "certain mineral
products" shall be substituted.

3. In section 1 of the principal Act, in sub-section (1), for the Amend-
ment of
section 1.
words "Mineral Oils", the words "Mineral Products" shall be
substituted.

4. In section 3 of the principal Act, in sub-section (1), for the Amend-
ment of
section 3.
Table, the following Table shall be substituted, namely:—

"TABLE

Description of goods 1	Rate of additional duty 2
1. Motor spirit	One hundred and sixty-five rupees per kilolitre at fifteen degrees of Centigrade thermometer.
2. Kerosene	Eighty rupees per kilolitre at fifteen degrees of Centigrade thermometer.

1	2
3. Refined diesel oils and vaporizing oil.	One hundred rupees per kilolitre at fifteen degrees of Centigrade thermometer.
4. Diesel oil, not otherwise specified.	Sixty rupees per metric tonne.
5. Furnace oil	Sixty rupees per metric tonne.
6. Asphalt and Bitumen as described in item No. 11(1) of the First Schedule to the Central Excises and Salt Act, 1944.	Fifty rupees per metric tonne.
7. All products as described in item No. 11A of the First Schedule to the Central Excises and Salt Act, 1944.	Three hundred rupees per metric tonne.”

1 of 1944.

1 of 1944.

Amend-
ment of
section 5.

5. In section 5 of the principal Act, in clause (b), the words and figure “under section 4 or” shall be omitted.